



2026:AHC:36425

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 15644 of 2024

Kiran Devi

.....Petitioner(s)

Versus

State Of Up And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Janardan
Counsel for Respondent(s)	:	C.S.C., Nagendra Pratap Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

In Re: Civil Misc. Withdrawal Application No. 5 of 2026

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is to I). To issue an order or direction is nature of certiorari quash the impugned order dated 02.05.2024 (Annexure no.1) passed by respondent no. 4. So that Justice may be done; II). To issue an order or direction is nature of Mandamus directing/ commanding the respondent authority make pension/service benefit in favour of petitioner. So that Justice may be done; II). To issue any other order or direction which this Hon'ble court may deem fit and proper under the circumstances of the case; III). Award cost of the petition to the petitioner, with liberty to file before the Court having territorial jurisdiction over the matter.

2. Learned Standing Counsel has no objection to the same.

3. Withdrawal application is **allowed**.

4. The present petition is dismissed as withdrawn with liberty as aforesaid.

February 18, 2026

Rajesh

(Vikas Budhwar,J.)